IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Original APPLICATION NO. 190 OF 2002

Applicant(s) B. k. Tycep'

Respondent(s) U.O.D. Lorg

Advocate for

Applicant(s) Applicant In person.

Advocate for Respondent(s)

Notes of the Registry

Orders of the Tribunal

25/07/2002

Applicant In person.

register. Put up in Court to.

admission on to classe as per Court Stip-

D. REGISTRAR

25-7-2002

B.K. Tyagi : applicant in person.

In this application under Sec. 19 of the Administrative Tribunals Act, 1985, the applicant challenges the punishment imposed on him vide order dated 21.6.2002 (Annex. 2)

By the above impugned order a penalty of compulsory retirement was imposed upon the applicant. It is admitted by the applicant that he has not preferred any appeal in this case. In terms of Sec. 20 of the Administrative Tribunals Act, 1985, applications are not to be admitted unless departmental remedies are exhausted. In this case remedy of appeal is available to the applicant, which he has not availed of. In these circumstances we consider that this application is premature and therefore not maintainable before this Tribunal. The O.A is accordingly dismissed in limine.

M COUCHY

(J.K. Raushik)

Judicial member

(Gopal Singh)
Administrative member

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In my presence on supervision of
under the supervision as per
section chicer Section officer (Record)